

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.955 of 2025**

Arising Out of PS. Case No.-126 Year-2023 Thana- HULASGANJ District- Jehanabad

Ravindra Singh @ Ravindra Sharma

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Rajesh Kumar, Adv.

For the Respondent/s : Mr. Abhimanyu Sharma, APP

**CORAM: HONOURABLE MR. JUSTICE BIBEK CHAUDHURI
and
HONOURABLE MR. JUSTICE ANSUL @ ANSHUL RAJ**

ORAL ORDER

(Per: HONOURABLE MR. JUSTICE BIBEK CHAUDHURI)

3 02-02-2026 Appeal be admitted.

2. It is submitted by the learned Advocate on behalf of the appellant that the Lower Court Record is tagged with Cr. Appeal (D.B.) No. 946 of 2025. Criminal Appeal (D.B.) No. 946 of 2025 be tagged with the instant appeal.

3. The appellant is directed to prepare typed copy of requisite numbers of paper book within a period of four weeks from today and serve a copy of the same to the learned A.P.P. for the State.

4. Learned counsel for the State is at liberty to file written objection against the prayer for suspension of sentence.



5. The matter be listed under the heading “For Orders” after filing of the paper book.

(Bibek Chaudhuri, J)

(Ansul @ Anshul Raj, J)

pravinkumar/-

U			
---	--	--	--

